

**Disposal of motor accidental claims**

408. SHRIMATI VIPLOVE THAKUR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of cases pending for disposal before the Motor Accident Claims Tribunals in the country including Himachal Pradesh, during each of the last three years and the current year;

(b) whether Government is contemplating to evolve a mechanism for speedy disposal of the cases lying pending in Motor Accident Claims Tribunals for a long time; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHAR CHAUDHARY): (a) to (c) Section 165 of the Motor Vehicles Act, 1988, provides that a State Government may, by notification in the Official Gazette, constitute one or more Motor Accidents Claims Tribunals for such area as may be specified in the notification for the purpose of adjudicating upon claims for compensation in respect of accidents involving the death of, or bodily injury to, persons arising out of the use of motor vehicles, or damages to any property of a third party so arising, or both. Hence, the working of Motor Accidents Claims Tribunals comes under the purview of State Government/UT Administration concerned. The details relating to cases pending for disposal is not centrally maintained and is, therefore, not available with the Ministry.

**Service road construction on NH-8 in Gujarat**

409. SHRI PARSHOTTAM KHODABHAI RUPALA:

SHRI BHARATSINGH PRABHATSINH PARMAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) by when NHAI intend to complete the service road construction on NH-8 on Surat Dahisar Section;

(b) whether NHAI will ensure and inspect the quality of proposed toe wall and stone pitching work for protection of slope of the high embankment at km. 313 at Majigam, Chikhli of Surat-Dahisar Section of NH-8 so that concessionaire finish of this proposed work very carefully keeping in view the longer duration; and

(c) the reasons why NHAI is not serious to avoid probable accidents at compact underpass at Waghaldhara of NH-8?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) The work of service roads on Surat Dahisar section of NH-8 is in progress and is likely to be completed by October 2012

provided the District Administration/State Government extends necessary support for land acquisition.

(b) As per Concession Agreement, the Concessionaire has to carry out the work in conformity with the specifications and standards set forth in manual of specifications and standards for six laning of the National Highways. The work is being monitored for its progress and quality by NHAI through the Independent Engineer engaged by them.

(c) Keeping in view the safety requirements, National Highways at Waghaldhara junction Km. 319.600 has already been six laned alongwith service road and an underpass. To enhance the safety of the traffic and to prevent accident at Waghaldhara junction (319.600), the Concessionaire has provided speed breakers, cautionary signboards, reflective slides, blinkers etc. at this location of Waghaldhara underpass. While the provisions of street lighting at this location is under implementation, the work of junction improvement could not be completed by the concessionaire due to encroachment and the matter has been taken up with the State/District Administration.

#### Upgradation of NHs

†410. SHRI MEGHRAJ JAIN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the number of proposals sent by Government of Madhya Pradesh to the Centre under plan and non-plan heads for the upgradation of the National Highways during the last three years;

(b) the number of proposals out of these that have so far been approved by the Central Government; and

(c) the number of pending proposals and by when any action will be taken on them?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) and (b) Total 193 proposals under plan Head and 91 proposals under non plan head have been submitted by State Government of Madhya Pradesh during the last three years and current year, out of these 91 proposals under plan head and 69 proposals under non plan head have been approved.

(c) Development and maintenance of National Highways is a continuous process depending upon inter-se-priority and availability of funds. The proposals received from State Government are scrutinized in the Ministry depending upon their priority in the approved plans and only technically feasible proposals are approved depending upon availability of funds.

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†Original notice of the question was received in Hindi.